

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 1
NEW IA-624/ND/2022 in IB-2697/ND/2019

IN THE MATTER OF:

Rajender Kumar	...	Applicant
Vs.		
M/s Desein Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 07.02.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

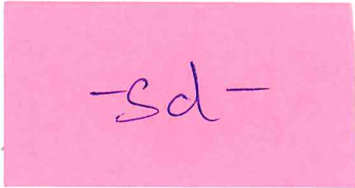
PRESENT:

For the IRP : Mr. Gautam Singhal, Mr. Akhil Ahuja,
For the Respondent : Mr. Virender Ganda, Senior Advocate,
Mr. Prashant Mehta, Mr. Vishal Ganda, Mr. Varun Gupta, Ms. Simran
Wason, Ms. Akanksha Mathur and Mr. Raghav Marwaha

ORDER

In the present matter, one IA No. 622 to 624/ND/2022 have been moved on behalf of the Operational Creditor respectively for withdrawal of insolvency proceedings. However, it is to be mentioned in this context that CIRP order was to be initiated vide order dated 28.01.2022. IRP was appointed but now stated that dues of all three petitioners are cleared. Admittedly, CoC has not been constituted yet and all three matters have been settled. Ld counsel for RP also endorsed so and stated that his due have already been cleared. Hence all these applications stands allowed. Corporate Debtor stand relieved from CIRP rigors. IRP also stands discharged from his duties. Files be consigned to records.


SUMITA PURKAYASTHA
MEMBER (TECHNICAL)


DHARMINDER SINGH
MEMBER (JUDICIAL)